

CHAMBER MATTER
No. 1

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2264/2015

RAHUL

Petitioner(s)

VERSUS

THE STATE OF DELHI MINISTRY OF HOME AFFAIRS

Respondent(s)

WITH

SLP(Crl) No. 3171-3172/2015

Date : 31-07-2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBERS]

For Petitioner(s) Mr. H.M. Singh, Adv.
Ms. Shabana, Adv.

Mr. Neeraj Shekhar, AOR
Mr. Harinder Mohan Singh, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.
Mr. B.V. Balram Das, Adv.
Mr. D. S. Mahra, AOR

Mr. Chirag M. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel submits that the standing counsel of the
respondent-State has been changed.

In view of the submission made, "No Objection Certificate" is
not required.

(SONALI SAUND)
SENIOR PERSONAL ASSISTANT

(SNEH LATA SHARMA)
COURT MASTER